NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015 C.A. No. 135/2015 & Ivn. P. No.51/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES:

Mr. Suyash Traders

V/s.

M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

Gauray Joshi, Senior Counsel
Farhan Dubash, Counsel
Anosh sequeira, Counsel
Kalpesh Menta, Advocate
Mansi Shah, Advocate
116 M/s. Pravin Menta and Mithi & Co.
Adv. for Potitioners

Money R. Stol

Adv friganka Gharge alw Adv Suvarna Ambre ilb S.K Srivastav Sto for Applicant in I P. 51/2017

Pharge.

Ms. Verna Advani Advacate

For Respondent No.2

Adv. for Les pondet No. 3

parton

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-2-<u>ORDER</u> <u>CA 135/2015 & Ivn. P. 51/2017 in TCP 32/58, 59, 397-</u> 398/CLB/MB/MAH/2015

- 1. An Intervention Petition No.51 of 2017 is to be heard on 31.01.2018.
- 2. Before date of Hearing, the other Side, if deemed fit, is to file reply on or before 29.01.2018.
- 3. For the Main Petition, to be listed for hearing on 13.02.2018 at 2.30 pm.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 09.01.2018

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M.K. SHRAWAT

Member (Judicial)